

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 13 मई, 2025/23 वैशाख, 1947

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 11th April, 2025

No. HHC/Admn. 6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H. P. Financial Rules, 2009 has been pleased to 30-रাजपत्र / 2025–13–05–2025 (1849)

declare the Senior Civil Judge-*cum*-ACJM, Nalagarh as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JMFC, Nalagarh and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" during the maternity leave period of Smt. Isha Agarwal, Civil Judge-*cum*-JMFC, Nalagarh *w.e.f.* 16-04-2025 to 12-10-2025 with permission to prefix 2nd Saturday, Sunday and Gazetted holidays falling *w.e.f.* 12-04-2025 to 15-04-2025 respectively or till she returns from leave.

By order	
Sd/ Registrar General	

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 11th April, 2025

No. HHC/GAZ/14-386/2018.—Hon'ble the Chief Justice has been pleased to grant 180 days' maternity leave *w.e.f.* 16-04-2025 to 12-10-2025 with permission to prefix 2 Saturday, Sunday and Gazetted holidays falling *w.e.f.* 12-04-2025 to 15-04-2025 in favour of Smt. Isha Agarwal, Civil Judge-*cum*-JMFC, Nalagarh, H.P.

Certified that Smt. Isha Agarwal is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Smt. Isha Agarwal would have continued to hold the post of Civil Judge-cum-JMFC, Nalagarh, H.P., but for her proceeding on leave for the above period.

By order,	
Sd/- Registrar General.	
Registrar Generat.	

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 11th April, 2025

No. HHC/Admn. 6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Additional District and Sessions Judge (II), Kangra at Dharamshala as Drawing and Disbursing Officer in respect of the Court of Additional District and Sessions Judge (III), Kangra at Dharamshala and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of the

Class II to IV establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" till the posting/joining of new Presiding Officer in the said Court.

der
Sd/
ral

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 10th April, 2025

No. HHC/Admn. 6(23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare the Additional District and Sessions Judge (I), Shimla as Drawing and Disbursing Officer in respect of the Court of Principal Judge, Family Court, Shimla and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of the Class II to IV establishments attached to the aforesaid Court under Major head "2014 Administration of Justice" during the earned leave period of Sh. Vivek Sharma, Principal Judge, Family Court, Shimla *w.e.f.* 21-04-2025 to 03-05-2025 with permission to prefix and suffix.

Sd/-
eral.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 10th April, 2025

No. HHC/GAZ/14-252/2002-I.—Hon'ble the Chief Justice has been pleased to grant 13 days' earned leave *w.e.f.* 21-04-2025 to 03-05-2025 with permission to prefix and suffix Sundays falling on 20-04-2025 and 04-05-2025 in favour of Sh. Vivek Sharma, Principal Judge, Family Court, Shimla.

Certified that Sh. Vivek Sharma is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Vivek Sharma would have continued to hold the post of Principal Judge, Family Court, Shimla but for his proceeding on leave for the above period.

By order,

Sd/-*Registrar General.*

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 19th April, 2025

No. HHC/ **Estt.3(700)/2009.**—02 days commuted leave for 04-04-2025 and 05-04-2025 with permission to suffix Sunday on 06-04-2025 is hereby sanctioned, *ex-post-facto*, in favour of Shri Yugal Kishore, Court Master of this Registry.

Certified that Shri Yugal Kishore has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Yugal Kishore would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order	
Sd/	
Registrar General	

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 19th April, 2025

No. HHC/Estt.3(578)/2006-I.—01 day's commuted leave for 04-04-2025 is hereby sanctioned, *ex-post-facto*, in favour of Smt. Seema Sharma, Assistant Registrar of this Registry.

Certified that Smt. Seema Sharma has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Seema Sharma would have continued to officiate the same post of Assistant Registrar but for her proceeding on leave.

By or	der
5	Sd/-
Registrar Gene	ral

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 19th April, 2025

No. HHC/Admn. 3(344)/92-I.—05 days commuted leave *w.e.f.* 01-04-2025 to 05-04-2025 with permission to suffix Sunday on 06-04-2025 is hereby sanctioned, *ex-post-facto*, in favour of Shri Vishal Shabi, Court Master of this Registry.

Certified that Shri Vishal Shabi has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above leave period.

Certified that Shri Vishal Shabi would have continued to officiate the same post of Court Master but for his proceeding on leave.

By order,

Sd/-*Registrar General.*

ब अदालत जनाब उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0प्र0)

ब मुकद्दमा श्री नरेन्द्र कुमार शर्मा पुत्र श्री सीता राम शर्मा, निवासी गांव मलोखर, डाकघर छकोह, तहसील सदर, जिला बिलासपुर (हि0प्र0)। प्रार्थी।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जन्म और मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 के अन्तर्गत जन्म तिथि दर्ज करने बारा। नोटिस बनाम आम जनता।

उपरोक्त मुकद्दमा उनवान वाला में प्रार्थी श्री नरेन्द्र कुमार शर्मा पुत्र श्री सीता राम शर्मा, निवासी गांव मलोखर, डाकघर छकोह, तहसील सदर, जिला बिलासपुर (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र दिया है कि उसकी जन्म तिथि सम्बन्धित ग्राम पंचायत के रिकार्ड में दर्ज नहीं है, उसकी जन्म तिथि 03—04—1969 है। इसे दर्ज करने के आदेश दिए जायें।

अतः आम जनता को इस नोटिस द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी श्री नरेन्द्र कुमार शर्मा पुत्र श्री सीता राम शर्मा, निवासी गांव मलोखर, डाकघर छकोह, तहसील सदर, जिला बिलासपुर, हि0 प्र0 की जन्म तिथि ग्राम पंचायत छकोह, विकास खण्ड सदर, जिला बिलासपुर, हि0प्र0 के रिकार्ड में दर्ज करने बारे किसी को कोई एतराज हो तो वह दिनांक 26—05—2025 को या इससे पूर्व किसी भी कार्य दिवस पर असालतन या वकालतन इस कार्यालय में उपस्थित होवें। अन्यथा श्री नरेन्द्र कुमार शर्मा पुत्र श्री सीता राम शर्मा, निवासी गांव मलोखर, डाकघर छकोह, तहसील सदर, जिला बिलासपुर, हि0प्र0 की जन्म तिथि ग्राम पंचायत छकोह, विकास खण्ड सदर, जिला बिलासपुर के रिकार्ड में दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 26-04-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0 प्र0)।

ब अदालत जनाब उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि०प्र०)

ब मुकद्दमा श्रीमती रीमा देवी पुत्री श्री धनु राम, निवासी गांव व डाकघर धारटटोह, तहसील सदर, जिला बिलासपुर (हि0प्र0)

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जन्म और मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 के अन्तर्गत जन्म तिथि दर्ज करने बारा। नोटिस बनाम आम जनता।

उपरोक्त मुकद्दमा उनवान वाला में आवेदिका श्रीमती रीमा देवी पुत्री श्री धनु राम, निवासी गांव व डाकघर धारटटोह, तहसील सदर, जिला बिलासपुर (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र दिया है कि उसकी जन्म तिथि ग्राम पंचायत धारटटोह, विकास खण्ड सदर, जिला बिलासपुर, हि0प्र0 के रिकार्ड में दर्ज नहीं है, उसकी जन्म तिथि 01—01—1969 है। इसे दर्ज करने के आदेश दिए जायें।

अतः आम जनता को इस नोटिस द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त आवेदिका श्रीमती रीमा देवी पुत्री श्री धनु राम, निवासी गांव व डाकघर धारटटोह, तहसील सदर, जिला बिलासपुर, हि0 प्र0 की जन्म तिथि ग्राम पंचायत धारटटोह, तहसील सदर, जिला बिलासपुर, हि0प्र0 के रिकार्ड में दर्ज करने बारे किसी को कोई एतराज हो तो वह दिनांक 26—05—2025 को या इससे पूर्व किसी भी कार्य दिवस पर असालतन या वकालतन इस कार्यालय में उपस्थित होवें। अन्यथा श्रीमती रीमा देवी पुत्री श्री धनु राम, निवासी गांव व डाकघर धारटटोह, विकास खण्ड सदर, जिला बिलासपुर, हि0प्र0 की जन्म तिथि ग्राम पंचायत धारटटोह, विकास खण्ड सदर, जिला बिलासपुर के रिकार्ड में दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 26-04-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0 प्र0)।

ब अदालत जनाब उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि०प्र०)

ब मुकद्दमा श्री कृष्ण पाल पुत्र श्री नत्थु लाल, निवासी गांव सिरोधी अंगदपुर, बरेली उत्तर प्रदेश प्रार्थी।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जन्म और मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 के अन्तर्गत जन्म तिथि दर्ज करने बारा। नोटिस बनाम आम जनता। उपरोक्त मुकद्दमा उनवान वाला में प्रार्थी श्री कृष्ण पाल पुत्र श्री नत्थु लाल, निवासी गांव सिरोधी अंगदपुर, बरेली उत्तर प्रदेश ने इस अदालत में प्रार्थना—पत्र दिया है कि उसकी पुत्री अंशु की जन्म तिथि सम्बन्धित स्थानीय पंजीयक के रिकार्ड में दर्ज नहीं है, उसकी जन्म तिथि 02—02—2011 है। इसे दर्ज करने के आदेश दिए जायें।

अतः आम जनता को इस नोटिस द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी की पुत्री अंशु पुत्री श्री कृष्ण पाल, निवासी गांव सिरोधी अंगदपुर, बरेली उत्तर प्रदेश की जन्म तिथि नगर परिषद् बिलासपुर हि0प्र0 के रिकार्ड में दर्ज करने बारे किसी को कोई एतराज हो तो वह दिनांक 26—05—2025 को या इससे पूर्व किसी भी कार्य दिवस पर असालतन या वकालतन इस कार्यालय में उपस्थित होवें। अन्यथा अंशु पुत्री श्री कृष्ण पाल, निवासी गांव सिरोधी अंगदपुर, बरेली उत्तर प्रदेश की जन्म तिथि नगर परिषद् बिलासपुर, जिला बिलासपुर, हि0 प्र0 के रिकार्ड में दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 26-04-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0 प्र0)।

ब अदालत जनाब उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि०प्र०)

ब मुकद्दमा श्री कलू राम उर्फ सदा राम पुत्र स्व० श्री कांशी राम, निवासी गांव व डाकघर देवली, तहसील सदर, जिला बिलासपुर (हि० प्र०)

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जन्म और मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 के अन्तर्गत जन्म तिथि दर्ज करने बारा। नोटिस बनाम आम जनता।

उपरोक्त मुकद्दमा उनवान वाला में प्रार्थी श्री कलू राम उर्फ सदा राम पुत्र स्व0 श्री कांशी राम, निवासी गांव व डाकघर देवली, तहसील सदर, जिला बिलासपुर, हि0 प्र0 ने इस अदालत में प्रार्थना—पत्र दिया है कि उसकी जन्म तिथि सम्बन्धित ग्राम पंचायत के रिकार्ड में दर्ज नहीं है, उसकी जन्म तिथि 01—06—1963 है। इसे दर्ज करने के आदेश दिए जायें।

अतः आम जनता को इस नोटिस द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थी श्री कलू राम उर्फ सदा राम पुत्र स्व0 श्री कांशी राम, निवासी गांव व डाकघर देवली, तहसील सदर, जिला बिलासपुर, हि0 प्र0 की जन्म तिथि ग्राम पंचायत देवली, विकास खण्ड सदर, जिला बिलासपुर, हि0प्र0 के रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 26—05—2025 को या इससे पूर्व किसी भी कार्य दिवस पर असालतन या वकालतन इस कार्यालय में उपस्थित होवें। अन्यथा कलू राम उर्फ सदा राम पुत्र स्व0 श्री कांशी राम, निवासी गांव व डाकघर देवली, विकास खण्ड सदर, जिला बिलासपुर, हि0 प्र0 की जन्म तिथि ग्राम पंचायत देवली, तहसील सदर, जिला बिलासपुर, हि0 प्र0 के रिकार्ड में दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 26–04–2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / — उप—मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0 प्र0)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, डलहौजी, जिला चम्बा (हि0 प्र0)

श्री राज कुमार पुत्र श्री सन्त राम पुत्र श्री घैलो, निवासी लोहाली, तहसील डलहौजी, जिला चम्बा, हिमाचल प्रदेश।

बनाम

आम जनता

विषय.--प्रार्थना-पत्र बराये नाम दुरुस्ती बारा इश्तहार।

उपरोक्त प्रार्थी ने अधोहस्ताक्षरी की अदालत में प्रार्थना—पत्र अन्य कागजात इस आशय के साथ गुजारा है कि उनका सही नाम राज कुमार पुत्र श्री संत राम है। उसका नाम आधार कार्ड व मलकीयती भूमि मुहाल बकरोटा, चतरयाडा में सही दर्ज है, लेकिन मलकीयती भूमि मुहाल संग्रेहण पटवार वृत्त जियुन्ता में उनका नाम श्री राजू पुत्र श्री सन्त राम पुत्र श्री घैलो दर्ज है, जोकि गलत है। जिसकी दुरुस्ती की जावे।

इस सम्बन्ध में सर्वसाधारण जनता को बजिरया इश्तहार सूचित किया जाता है कि प्रार्थी के नाम की दुरुस्ती बारे यदि किसी को कोई उजर/एतराज हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 13–05–2025 को या इससे पूर्व हाजिर आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जा करके नाम दुरुस्ती के आदेश दे दिये जायेंगे।

आज दिनांक 11–04–2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / — सहायक समाहर्ता द्वितीय श्रेणी, डलहौजी, जिला चम्बा (हि०प्र०)।

In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)

Smt. Subhadra Devi d/o Sh. Hinglo Ram, r/o Village Bharmour, P.O. Bharmour, Tehsil Bharmour, District Chamba, H.P.

Versus

General Public

Proclamation under order 5 Rule 20 C.P.C. under Section 13(3) of the H.P. Registration of Birth and Death Act, 1969.

Whereas, Smt. Subhadra Devi d/o Sh. Hinglo Ram, r/o Village Bharmour, P.O. Bharmour, Tehsil Bharmour, District Chamba, H.P. has filed an affidavit for registration of delayed Birth of herself *i.e.* 11-09-1972 for further entry in the records of Gram Panchayat Bharmour, Development Block Bharmour. It has been stated in the application that due to some unavoidable circumstances birth could not be registered well in time.

Sl.	Name	Date of Birth
No.		
1.	Smt. Subhadra Devi d/o Hinglo Ram	11-09-1972

Hence, this proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of above named in records of concerned Gram Panchayat Bharmour may file their claim/objection on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued under my hand & seal today on this 16th day of April, 2025.

Seal. Sd/
Tehsildar-cum-Executive Magistrate,
Bharmour, Distt. Chamba (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate, Bharmour, District Chamba (H.P.)

Sh. Bansi Lal Marwah s/o Sh. Madho Lal, r/o 44, Madan Park, East Punjabi Nagh, New Delhi -110 026.

Versus

General Public

Proclamation under order 5 Rule 20 C.P.C. under Section 13(3) of the H.P. Registration of Birth and Death Act, 1969.

Whereas, Sh. Bansi Lal Marwah s/o Sh. Madho Lal, r/o 44, Madan Park, East Punjabi Nagh, New Delhi-110 026 has filed an affidavit for registration of delayed death of his father *i.e.* 28-08-1982 for further entry in the records of Gram Panchayat Bharmour, development block Bharmour. It has been stated in the application that due to some unavoidable circumstances death could not be registered well in time.

Sl.	Name	Date of Death
No.		
1.	Madho Lal s/o Lala Chint Ram	28-08-1982

Hence, this proclamation is issued to the General Public, that if they have any objection/claim regarding the registration of birth of above named in records of concerned Gram Panchayat Bharmour may file their claim/objection on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued under my hand & seal today on this 16th day of April, 2025.

Seal.

Sd/
Tehsildar-cum-Executive Magistrate,

Bharmour, Distt. Chamba (H.P.).

In the Court of Sh. Anil Kumar Bhardwaj, Marriage Officer-cum-Sub-Divisional Magistrate, Dalhousie, District Chamba (H.P.)

In the Matter of:

- 1. Anuj Arora s/o Sh. Amarjeet Arora, r/o Ward No. 1, Village & P.O. Banikhet, Tehsil Dalhousie, District Chamba, H. P., age 33 years.
- 2. Miss Thanuttha Temwong d/o Mr. Somsak, r/o Lane Alley Road 154/1, Village No. 1, Khok Pong, Sub-District Wichain Buri, District Phechabun, Province (Thailand), age 30 years
 . . Applicants.

Versus

General Public

Subject.— Application for the Registration of Marriage under section 16 of the Special Marriage Act, 1954.

Sh. Anuj Arora and Miss Thanuttha Temwong have filed an application alongwith an affidavit in the court of undersigned under section 16 of the Special Marriage Act, 1954 stating that they have solemnized their marriage on 13-04-2025 and that they have been living together as husband and wife since then. Hence their marriage may be registered under special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding the registration of this marriage can file an objection personally or in writing before this court on or before 26th May, 2025. After that no objection will be entertained and marriage will be registered.

Sd/-

Seal.

(ANIL KUMAR BHARDWAJ),
Marriage Officer-cum-Sub-Divisional Magistrate,
Dalhousie, District Chamba (H. P.).

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील पुखरी, जिला चम्बा, हिमाचल प्रदेश

विमलो पुत्री श्री निधिया, गांव सतापर, डाकघर सन्धी, उप—तहसील पुखरी, जिला चम्बा (हि०प्र०)

बनाम

आम जनता एवं ग्राम पंचायत दुलाहर, विकास खण्ड चम्बा

·· प्रतिवादी।

विषय.--जन्म तिथि प्रविष्ट करने बारा।

इस अदालत में उप—मण्डलाधिकारी (ना0) महोदय चम्बा के कार्यालय पृष्ठांकन संख्या 2331/2025, दिनांक 28—04—2025 के माध्यम से प्राप्त दस्तावेज क्रमशः (1) जिला पंजीकरण (जन्म एवं मृत्यु) मुख्य चिकित्सा अधिकारी चम्बा के कार्यालय पत्र—संख्या HFW-B&D/CMO-CBA/2025/7419, दिनांक 28—04—2025, (2) शपथ पत्र आवेदिका, (3) शपथ—पत्र वाशिन्दगान देह, (4) जन्म रिपोर्ट, (5) अप्राप्यता प्रमाण—पत्र, (6) परिवार रिजस्टर नकल, (7) राशन कार्ड, (8) आधार कार्ड जिसमें आवेदिका विमलो पुत्री श्री निधिया, गांव सतापर, डाकघर सन्धी, ग्राम पंचायत दुलाहर, उप—तहसील पुखरी, जिला चम्बा (हि0प्र0) की जन्म तिथि किन्हीं कारणों से पंचायत अभिलेख में दर्ज करने से रह गई है परिणामस्वरूप पंचायत जन्म पंजीकरण रिजस्टर में आवेदिका विमलो पुत्री श्री निधिया, गांव सतापर, डाकघर सन्धी का नाम एवं जन्म तिथि दर्ज न हुआ है, जो नियमानुसार अनिवार्य है। इस विषय की पुष्टि शपथ—पत्र व जारी जन्म रिपोर्ट जो जिला पंजीकरण जन्म एवं मृत्यु अधिकारी चम्बा ने अपने प्रमाण—पत्र जो दिनांक 02—04—2025 को जारी हुआ है, उसमें की है।

अतः सर्वसाधारण को इस नोटिस के माध्यम से सूचित किया जाता है कि विमलो पुत्री श्री निधिया, गांव सतापर, डाकघर सन्धी, उप—तहसील पुखरी, जिला चम्बा की जन्म तिथि 01—01—1972 जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के प्रावधानों के अन्तर्गत पंचायत से सम्बन्धित अभिलेख अथवा जिला पंजीकरण (जन्म एवं मृत्यु) द्वारा अभिलेख में दर्ज करने के आदेश पारित किये जाने हैं। अगर किसी को इस सम्बन्ध में कोई आपित हो तो वह इस अदालत में नोटिस (इश्तहार) के जारी होने के एक माह के भीतर अपनी आपित दर्ज करवा सकता है। निर्धारित अविध में आपित न आने की सूरत में आवेदिका विमलो पुत्री श्री निधिया, गांव सतापर, डाकघर सन्धी की जन्म तिथि सम्बन्धित अभिलेख में दर्ज करने के आदेश ग्राम पंचायत सचिव दलाहर को पारित कर दिये जाएंगे।

आज दिनांक 01–05–2025 को मेरे हस्ताक्षर व मोहर अदालत सहित जारी हुआ।

मोहर।

हस्ताक्षरित / — नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील पुखरी, जिला चम्बा (हि0प्र0)।

CHANGE OF NAME

I, Kavita Chug w/o Sh. Alok Janveja, H.No. 9/2, Sunder Bagh, Pucca Tank Nahan, District Sirmaur (H.P.) have changed my name to Kavita Janveja after marriage *vide* affidavit dated 02-05-2025.

KAVITA CHUG w/o Sh. Alok Janveja, H.No. 9/2, Sunder Bagh, Pucca Tank Nahan, District Sirmaur (H.P.).

I, Abhishek s/o Sh. Satish Kumar, r/o Hotel Legacy Near Lift Shimla, Tehsil and District Shimla (H.P.) declare that I have changed my name from Avishek (Previous Name) to Abhishek (New Name). All concerned please may note.

ABHISHEK s/o Sh. Satish Kumar, r/o Hotel Legacy Near Lift Shimla, Tehsil and District Shimla (H.P.).

CORRECTION OF NAME

I, Ran Bahadur s/o Sh. Tulsi Ram, Village Duwara, P.O. Dobhi, Tehsil and District Kullu (H.P.) declare that I want to correct my name as Ran Bahadur instead of Gwame Pun Magar in my all documents. All concerned note it.

RAN BAHADUR s/o Sh. Tulsi Ram, Village Duwara, P.O. Dobhi, Tehsil and District Kullu (H.P.).

CORRECTION OF NAME

I, Janvi Thakur d/o Sh. Het Ram, Village Naini, P.O. Bathad, Tehsil Banjar, District Kullu (H.P.) declare that I want to correct my name as Janvi Thakur instead of Jahabi Thakur in all documents.

JANVI THAKUR d/o Sh. Het Ram, Village Naini, P.O. Bathad, Tehsil Banjar, District Kullu (H.P.).

CORRECTION OF NAME

I, Suresh Kumar s/o Sh. Khazana Ram, r/o V.P.O. Jhamoon, Tehsil Jaisinghpur, District Kangra (H.P.) hereby inform that in matric and plus two certificate of my son Siddhant Saroch, my and my wife name has been wrongly recorded as Suresh Kumar Saroch and Rina Saroch. Correct name of Siddhant Saroch parents are as Suresh Kumar and Rina Devi.

SURESH KUMAR s/o Sh. Khazana Ram, r/o V.P.O. Jhamoon, Tehsil Jaisinghpur, District Kangra (H.P.).

CORRECTION OF NAME

I, Vikas Kalotra, r/o Village Sirat, P.O. Mohtli, Tehsil Indora, District Kangra (H.P.) declare that correct name of my daughter is Sanvi Kalotra as per her birth certificate, Aadhar Card but has been wrongly enter as Sanvi in her school records, so correct it as per affidavit before Tehsildar Indora dated 10-04-2025.

VIKAS KALOTRA, r/o Village Sirat, P.O. Mohtli, Tehsil Indora, District Kangra (H.P.) .

CORRECTION OF NAME

I, Bodhu Ram s/o Dyalu, r/o Village Banogi, P.O. Bhekhali, Tehsil & District Kullu (H.P.) declare that my name wrongly entered as Budhu Ram instead of Bodhu Ram in my Aadhar Card. Concerned note it.

BODHU RAM s/o Dyalu, r/o Village Banogi, P.O. Bhekhali, Tehsil & District Kullu (H.P.).

CHANGE OF NAME

I, Ashima Kumari d/o Sh. Kaliya Ram, r/o Village & P.O. Lana Pallar, Tehsil Sangrah, District Sirmaur (H.P.) declare that I have changed my name from Pooja Devi to Ashima Kumari w/o Sh. Rajesh Verma. All concerned please note.

ASHIMA KUMARI d/o Sh. Kaliya Ram, r/o Village & P.O. Lana Pallar, Tehsil Sangrah, District Sirmaur (H.P.).

CHANGE OF NAME

I, Durga Gharti Magar s/o Sh. Dal Bahadur Gharti Magar, r/o Village Shawala, P.O. Mahasu, Tehsil Kotkhai, District Shimla (H.P.)-171 202 declare that I have changed my name from Durga Bahadur (Previous Name) to Durga Gharti Magar (New name). All concerned please may note.

DURGA GHARTI MAGAR s/o Sh. Dal Bahadur Gharti Magar, r/o Village Shawala, P.O. Mahasu, Tehsil Kotkhai, District Shimla (H.P.).

I, Suresh Kumar s/o Sh. Balbir Singh, r/o Village and P.O. Gandhir, Tehsil Jhandutta, District Bilaspur (H.P.)-174 029 declare that in my daughter's Shivanya Patial (DOB 29-11-2014) name wrongly written as Aarzoo in Birth Certificate instead of her correct name is Shivanya Patial. Concerned note.

SURESH KUMAR s/o Sh. Balbir Singh, r/o Village and P.O. Gandhir, Tehsil Jhandutta, District Bilaspur (H.P.).

CHANGE OF NAME

I, Manwari w/o Late Sh. Rattan Lal, r/o Village Nouni, P.O. Kothipura, Tehsil Sadar, District Bilaspur (H.P.) declare that in my husband's service record my name entered Manwari but Aadhar Card and PAN Card wrongly entered name Manbharu. Whereas my correct name is Manwari *vide* affidavit dated 23-04-2025 before District Cort Bilaspur. Please note.

MANWARI w/o Late Sh. Rattan Lal, r/o Village Nouni, P.O. Kothipura, Tehsil Sadar, District Bilaspur (H.P.).

CHANGE OF NAME

I, Ajay Saru Magar (New Name) s/o Raju Saru Magar, r/o Tharola (83), P.O. Tharola, District Shimla (H.P.)-171 202 declare that I have changed my name from Ajay Thapa (Old Name) to Ajay Saru Magar (New Name). All concerned please may note.

AJAY SARU MAGAR s/o Raju Saru Magar, r/o Tharola (83), P.O. Tharola, District Shimla (H.P.).

CHANGE OF NAME

I, Ashok Saru Magar (New Name) s/o Raj Bhadur, r/o Tharola (83), P.O. Tharola, District Shimla (H.P.)-171202 declare that I have changed my name from Ashok (Old Name) to Ashok Saru Magar (New Name). All concerned please may note.

ASHOK SARU MAGAR s/o Raj Bhadur, r/o Tharola (83), P.O. Tharola, District Shimla (H.P.).

I, Sumit Kumar, Village Seohla, P.O. Jukhala, Tehsil Sadar, District Bilaspur (H.P.) declare that in my son's Aadhar Card No. 2630 3261 5465 his name wrongly recorded as Manav Thakur. His correct name is Rudransh Thakur. Concerned note.

SUMIT KUMAR, Village Seohla, P.O. Jukhala, Tehsil Sadar, District Bilaspur (H.P.).

CHANGE OF NAME

I, Sunita Kumari w/o Arjun Singh, Village Kasba Jugehar, P.O. Pahra, Sub-Tehsil Panchrukhi, Tehsil Palampur, District Kangra (H.P.) declare that I am natural guardian mother of my son Harsh Kumar, in my son's Aadhar Card his name Haresh is wrongly mentioned, the correct name is Harsh Kumar. All concerned note.

SUNITA KUMARI, w/o Arjun Singh, Village Kasba Jugehar, P.O. Pahra, Sub-Tehsil Panchrukhi, Tehsil Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Rubbina Singh Parmar w/o Nikhilesh Thakur, r/o Ward No. 11, Lakhanpur, Tehsil Sadar, District Bilaspur (H.P.) declare that my daughter's name entered as Amairah Singh Thakur in her birth certificate. Now I have changed my minor daughter's name from Amairah Singh Thakur to Shivya Thakur. So it should be changed as Shivya Thakur in her birth certificate. All concerned may please note.

RUBBINA SINGH PARMAR, w/o Nikhilesh Thakur, r/o Ward No. 11, Lakhanpur, Tehsil Sadar, District Bilaspur (H.P.).

I, Radha Devi Thapa w/o Late Sh. Moti Ram Thapa, r/o ward No.7, Village Bharmat Uparli, P.O. Banuri, Tehsil Palampur, District Kangra (H.P.) declare that in my Aadhar Card my name Radha Devi is wrongly mentioned, the correct name is Radha Devi Thapa. Radha Devi and Radha Devi Thapa is same and one lady. All concerned note.

RADHA DEVI THAPA w/o Late Sh. Moti Ram Thapa, r/o ward No.7, Village Bharmat Uparli, P.O. Banuri, Tehsil Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Bhag Singh s/o Nika Ram, r/o V.P.O. Malat, Tehsil Kupvi, District Shimla (H.P.) declare that in panchayat and school record my daughter's name is Kumari Vibhuti which is correct but in Aadhar Card her name is wrongly entered as Vibhuti. Please correct her name in Aadhar Card as Kumari Vibhuti. All concerned please may note.

BHAG SINGH s/o Nika Ram, r/o V.P.O. Malat, Tehsil Kupvi, District Shimla (H.P.).

नाम परिवर्तन

मैं, निशा (27) पत्नी सुरेन्द्र सिंह, निवांसी गांव खनेवड, डा० टियाली, तहसील ठियोग, जिला शिमला (हि0प्र0) घोषणा करती हूं कि मेरे पुत्र के आधार कार्ड में उसके नाम की सपेलिंग गलती से ADATAY लिखी है जबकि उसके नाम की दुरुस्त सपेलिंग AADITYA दर्ज है।

निशा पत्नी सुरेन्द्र सिंह, निवासी गांव खनेवड, डा० टियाली, तहसील ठियोग, जिला शिमला (हि०प्र०)।

वित्त (विनियम) विभाग

अधिसूचना

शिमला-2, 13 मई, 2025

संख्या: फिन(सी)ए(3)5/2023-I.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 309 के परंतुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश लोक सेवा आयोग के परामर्श से, हिमाचल प्रदेश राज्य में लागू सैंट्रल सिविल सर्विसिज (लीव) रुल्ज़, 1972 का और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:-

- 1. संक्षिप्त नाम और प्रारंभ.-(1) इन नियमों का संक्षिप्त नाम सैंट्रल सिविल सर्विसिज (लीव) हिमाचल प्रदेश संशोधन नियम, 2025 है।
- (2) ये नियम इनके राजपत्र (ई-गज़ट), हिमाचल प्रदेश में इनके प्रकाशन की तारीख से प्रवृत्त होंगे।
- 2. **रुल 56 का प्रतिस्थापन**.–हिमाचल प्रदेश राज्य में लागू सैंट्रल सिविल सर्विसिज (लीव) रुल्ज़, 1972, के रूल 56 में सब–रूल्ज (1) और (2) के स्थान पर निम्नलिखित रखा जाएगा, अर्थात:-
 - "(1) Except as provided in sub-rule (5), during Study Leave availed of outside India, a Government servant shall draw Leave Salary equal to 40% of the pay that the Government servant drew while on duty with Government immediately before proceeding on such leave and in addition the Dearness Allowance and House Rent Allowance:

Provided that during study leave availed of outside India, the Allopathy Doctors shall draw Leave Salary equal to the pay that they drew while on duty with Government immediately before proceeding on such leave.

(2) Except as provided in sub-rule (5), during Study Leave availed of in India, a Government servant shall draw Leave Salary equal to 40% of the pay that the Government servant drew while on duty with Government immediately before proceeding on such leave and in addition the Dearness Allowance and House Rent Allowance as admissible in accordance with the provisions of Rule 60:

Provided that during study leave availed of within India, the Allopathy Doctors shall draw Leave Salary equal to the pay that they drew while on duty with Government immediately before proceeding on such leave.".

आदेश द्वारा, हस्ताक्षरित / – (देवेश कुमार), प्रधान सचिव (वित्त)।

[Authoritative English text of this Department Notification No. Fin(C)A(3)5/2023-I, dated 13-05-2025 as required under clause (3) of Article 348 of the Constitution of India].

FINANCE (REGULATIONS) DEPARTMENT

NOTIFICATION

Shimla-2, the 13th May, 2025

No. Fin (C) A (3)5/2023-I.—In exercise of powers conferred by proviso to Article 309 of the Constitution of India, the Governor of Himachal Pradesh in consultation with the Himachal

Pradesh Public Service Commission is pleased to make the following rules further to amend the Central Civil Services (Leave) Rules, 1972, in their application to the State of Himachal Pradesh, namely:—

- 1. Short title and commencement.—(1) These rules may be called the Central Civil Services (Leave) Himachal Pradesh Amendment Rules, 2025.
- (2) They shall come into force from the date of their publication in the Rajpatra (e-Gazette), Himachal Pradesh.
- **2. Substitution of rule 56.**—In the Central Civil Services (Leave) Rules, 1972, in their application to the State of Himachal Pradesh, in rule 56 for sub-rules (1) and (2), the following shall be substituted, namely:—
 - "(1) Except as provided in sub-rule (5), during Study Leave availed of outside India, a Government servant shall draw Leave Salary equal to 40% of the pay that the Government servant drew while on duty with Government immediately before proceeding on such leave and in addition the Dearness Allowance and House Rent Allowance:
 - Provided that during study leave availed of outside India, the Allopathy Doctors shall draw Leave Salary equal to the pay that they drew while on duty with Government immediately before proceeding on such leave.
 - (2) Except as provided in sub-rule (5), during Study Leave availed of in India, a Government servant shall draw Leave Salary equal to 40% of the pay that the Government servant drew while on duty with Government immediately before proceeding on such leave and in addition the Dearness Allowance and House Rent Allowance as admissible in accordance with the provisions of Rule 60:

Provided that during study leave availed of within India, the Allopathy Doctors shall draw Leave Salary equal to the pay that they drew while on duty with Government immediately before proceeding on such leave.".

By order,

Sd/-(DEVESH KUMAR), Principal Secretary (Finance).

In the Court of Sh. Oshin Sharma (H.P.A.S), Sub-Divisional Magistrate, Shimla (Urban), District Shimla, Himachal Pradesh

Sh. Tsering Dorjee s/o Sh. Bhuchung, r/o Tibetan Colony, Panthaghati, Tehsil and District Shimla, Himachal Pradesh . . . *Applicant*.

Versus

General Public ... Respondent.

Application under section 13(3) of Birth and Death Registration Act, 1969.

Sh. Tsering Dorjee s/o Sh. Bhuchung, r/o Tibetan Colony, Panthaghati, Tehsil and District Shimla, Himachal Pradesh has preferred an application to the undersigned for registration of date of birth of himself namely TSERING DORJEE (DOB-25-01-1969) at above address in the record of Municipal Corporation, Shimla.

Therefore, through this proclamation, the general public is hereby informed that any person having any objection for entry of date of birth mentioned above, may submit his objection in writing in this court within 30 (Thirty) days from the date of publication of this notice in official Gazette. No objection will be entertained after prescribed period and application will be decided accordingly.

Given under my hand and seal of the Court on this 3rd May, 2025.

Seal.

OSHIN SHARMA (HPAS), Sub-Divisional Magistrate, Shimla (Urban), District Shimla (H.P.). 1868